

**ANNUAL REPORT ON THE WORKING OF
CENTRAL COAL MINES RESCUE STATIONS
COMMITTEE, DHANBAD FOR 1973-74**

**THE MINISTER OF LABOUR
(SHRI RAGHUNATHA REDDY):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1973-74. [Placed in Library. See No. LT-10301/76.]

**ANNUAL REPORT OF CENTRAL SILK
BOARD FOR 1974-75**

**THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY AND
CIVIL SUPPLIES (SHRI A. P.
SHARMA):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1974-75, under section 12A of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-10302/76].

**MOTOR VEHICLES (NATIONAL PERMITS)
RULES, 1975**

**THE DEPUTY MINISTER IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI DALBIR
SINGH):** I beg to lay on the Table a copy of the Motor Vehicles (National Permits) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 586(E) in Gazette of India dated the 17th December, 1975, under sub-section (3) of section 138 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-10303/76].

**PROCLAMATION re TAMIL NADU, ORDER
BY PRESIDENT re. PROCLAMATION AND
REPORT OF GOVERNOR OF TAMIL NADU**

**THE MINISTER OF HOME AF-
FAIRS (SHRI K. BRAHMANANDA
REDDY):** I beg to lay on the Table—

- (1) A copy of the Proclamation (Hindi and English versions) dated the 31st January, 1976

issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 85(E) in Gazette of India dated the 31st January, 1976, under article 356(3) of the Constitution.

- (2) A copy of the Order (Hindi and English versions) dated the 31st January, 1976, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 56(E) in Gazette of India dated the 31st January, 1976.
- (3) A copy of the Report dated the 29th January, 1976 of the Governor of Tamil Nadu to the President (Hindi and English versions). [Placed in Library. See No. LT-10304/76.]

SHRI H. M. PATEL (Dhandhuka):
Mr. Speaker, Sir, I rise to record our protest against the unwarranted imposition of President's Rule in Tamil Nadu. We wish to express our deep indignation at this blatant violation of the spirit of the Constitution which deprives the people of Tamil Nadu of a Government by their elected representatives. The D.M.K. had 187 members in a House of 235.

There has never been any complaint from the people themselves against the administration by that Government. (Interruptions) I hope that a certain amount of discipline would be maintained by the Chair. Nor is there any evidence to show that they have not looked after, sincerely and conscientiously the interests of their people. This is a clear case of *mala fide* exercise of power given by article 356 of the Constitution and a grave erosion of the Central-State relationship and, therefore, of the federal fabric.